

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

242/252/ND/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

**NAME OF THE COMPANY: Conflux Towers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>For the Petitioner:</b>	Mr. Mohit Arora, Practicing Cost Accountant		
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	<b>For the Respondent:</b>	Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department with Ms. Easha Kadian, Advocate		
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**ORDER**

Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department states that the paper-book has not been supplied to her as yet. Let the same be supplied.

Reply be filed by the Income Tax Department. Notice also be effected on the ROC.

To come up on 9<sup>th</sup> January, 2018.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**